

DIVISION BENCH
COURT - II

O-203

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/306(KB)2019
IA(I.B.C)/1601(KB)2023, IA(I.B.C)/1629(KB)2023,
IA(I.B.C)/1106(KB)2023, IA(I.B.C)/2027(KB)2023,
IA(I.B.C)/486(KB)2024, IA(I.B.C)/682(KB)2023,
IVN.P (IBC)/3(KB)2023, IA(I.B.C)/253(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST MAY 2024

IN THE MATTER OF	UCO BANK VS KUMLAI TEA AND INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Rashmi Singhee, Adv.] For Applicant In IA(I.B.C)/682(KB)2023

Mr. Pranay Agarwal, Adv.] For Applicant in IA(I.B.C)/2027(KB)2023
Ms. Sweta Majumder, Adv.

Mr. Shaunak Mitra, Adv.] For Resolution Professional
Mr. Amandeep Singh, Adv.
Ms. Zeeva Shabab, Adv.
Mr. Vikas Singh, Adv.
Mr. Sagar Chaurasia, Adv.

Mr. Avishek Guah, Adv.] For the Staff of West Bengal through the Labour
Ms. Arunika Dutta, Adv. Commissioner
Mr. Kaustov De Sarkar, Adv.

Ms. Urmila Chakraborty, Adv.] For Respondent no. 1 IA(I.B.C)/1601(KB)2023
Mr. Roshan Pathak, Adv.

Mr. Rahul Auddy, Adv.] For UCO Bank
Mr. Aditya Gooptu, Adv.

ORDER

1. Ld. Counsels for the parties present.
2. **IA(I.B.C)/486(KB)2024**

- a) This application is filed by the Resolution Professional the applicant herein under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016.
 - b) The reasons for exclusion and extension seeking by the Resolution Professional is mentioned in para 15 of this application.
 - c) This IA is accompanied by an affidavit of Resolution Professional at page 6.
 - d) We have perused the application and the documents attached therewith and heard the Ld. Counsel for the Resolution Professional. On being satisfied, we grant to exclude the period of 8(eight) months after excluding 60(sixty) days from May 20, 2023 from the CIRP period and accordingly, this **IA(I.B.C)/486(KB)2024** is **allowed and disposed of**.
 - e) The Resolution Professional is directed to complete the whole process of liquidation mandatorily within the extended time period.
3. Post all other IAs being IA(I.B.C)/1601(KB)2023, IA(I.B.C)/1629(KB)2023, IA(I.B.C)/1106(KB)2023, IA(I.B.C)/2027(KB)2023, IA(I.B.C)/682(KB)2023, IVN.P (IBC)/3(KB)2023, IA(I.B.C)/253(KB)2023 on **24.05.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)